

- (a) Annual Report and Accounts of the Pawan Hans Helicopters Limited, New Delhi, for the year 2007-2008, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.
- (b) Statement by Government accepting the above Report.
- (2) Statement (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (i) above. [Placed in Library. See No. L.T. 95/15/09]
- II. A copy (in English and Hindi) of the Memorandum of Understanding between the Government of India (Ministry of Civil Aviation) and the Pawan Hans Helicopter Limited, New Delhi, for the year 2009-2010. [Placed in Library. See No. L.T. 93/15/09]

**Report and Accounts (2007-08) of Jharkhand Education
Project Council, Ranchi and related papers**

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRI KAPIL SIBAL): Sir, I lay on the Table, a copy each (in English and Hindi) of the following papers:

- I. (a) Annual Report and Audited Accounts of the Jharkhand Education Project Council, Ranchi, for the year 2007-2008, together with the Auditor's Report on the Accounts.
- (b) Statement by Government accepting the above Report.
- (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above. [Placed in Library. See No. L.T. 189/15/09]

Notification of the Ministry of Finance

THE MINISTER OF STATE IN THE MINISTER OF FINANCE (SHRI NAMO NARAIN MEENA): Sir, I lay on the Table under sub-section (3) of Section 21 of the Coinage Act, 1906, a copy (in English and Hindi) of the Ministry of Finance (Department of Economic Affairs) Notification G.S.R. 279 (E), dated the 23rd April, 2009, publishing the Coinage of the One Hundred Rupees and Five Rupees coined to commemorate the occasion of Birth Centenary of Perarignar Anna Rules, 2009. [Placed in Library. See No. L.T. 28/15/09]

Notifications of the Ministry of Finance

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI S.S. PALANIMANICKAM): Sir, I lay on the Table

- I. A copy each (in English and Hindi) of the following Notifications of the Ministry of Finance (Department of Revenue), under sub-section (7) of Section 9A of the Customs Tariff Act, 1975, together with Explanatory Memoranda on the Notifications:
 - (1) G.S.R. 132 (E), dated the 27th February, 2009, seeking to impose provisional Anti-dumping duty on Plain Medium Density Fibre Board originating in or exported

from Peoples Republic of China, Malaysia, New Zealand, Thailand and Sri Lanka at specified rates.

- (2) G.S.R. 186 (E), dated the 23rd March, 2009, seeking to impose provisional safeguard duty at the rate of 28% ad-valorem on imports of Dimethoate Technical imported into India.
- (3) G.S.R. 187 (E), dated the 23rd March, 2009, seeking to impose safeguard duty rate of 21% ad valorem and 35% ad-valorem on all Aluminium Flat Rolled Products and Aluminium Foil respectively imported into India from the Peoples Republic of China.
- (4) G.S.R. 201 (E), dated the 26th March, 2009, seeking to impose provisional anti-dumping duty on imports of All Fully Drawn or Fully Oriented Yarn/Spin Draw Yarn /Flat Yarn of Polyester (non-textured and non-POY), originating in, or exported from the Peoples Republic of China, Thailand and Vietnam and imported into India.
- (5) G.S.R. 202 (E), dated the 26th March, 2009, seeking to impose provisional anti-dumping duty on imports of Flax fabric, originating in, or exported from the Peoples Republic of China and Hong Kong and imported into India.
- (6) G.S.R. 215 (E), dated the 27th March, 2009, seeking to impose provisional anti-dumping duty on Cathode Ray Colour Television Picture Tubes, originating in or exported from Indonesia.
- (7) G.S.R. 216 (E), dated the 27th March, 2009, seeking to impose final anti-dumping duty, based on recommendation of designated authority in the sunset review findings, on imports of Hexamine, originating in, or exported from Iran and imported into India.
- (8) G.S.R. 217 (E), dated the 27th March, 2009, seeking to impose final anti-dumping duty, based on recommendation of designated authority in the sunset review findings, on imports of Vitamin E originating in, or exported from the Peoples Republic of China and imported into India.
- (9) G.S.R. 223 (E), dated the 31st March, 2009, seeking to amend Notification No. 45/2006-Customs, dated the 24th May 2006, so as to amend name of the said producer as M/s Yibin Hiest Fibre Limited Corporation.
- (10) G.S.R. 248 (E), dated the 13th April, 2009, seeking to impose anti-dumping duty, based on the recommendation of designated authority in the sunset review findings, on imports of Sodium hydrosulphite, originating in, or exported from Germany and the Peoples Republic of Korea and imported into India.
- (11) G.S.R. 264 (E), dated the 20th April, 2009, seeking to impose provisional safeguard duty at the rate of 20% ad-valorem on imports of Soda Ash from the Peoples Republic of China into India.

- (12) G.S.R. 276 (E), dated the 22nd April, 2009, seeking to impose provisional Anti-dumping duty on all imports of Cold Rolled Flat Products of Stainless Steel, originating in, or exported from the Peoples Republic of China, Japan, Korea, European Union, South Africa, Taiwan (Chinese Taipei), Thailand and USA at specified rates.
- (13) G.S.R. 289 (E), dated the 29th April, 2009, seeking to impose provisional anti-dumping duty on imports of Nylon Tyre Cord Fabric, originating in, or exported from, Belarus and imported into India.
- (14) G.S.R. 290 (E), dated the 29th April, 2009, seeking to impose provisional anti-dumping duty on imports of Thionyl Chloride, originating in, or exported from, the European Union and imported into India.
- (15) G.S.R. 291 (E), dated the 29th April, 2009, seeking to impose anti-dumping duty, based on recommendation of designated authority in the sunset review findings, on imports of Nylon Tyre Cord Fabrics, originating in or exported from the Peoples Republic of China and imported into India.
- (16) G.S.R. 292 (E), dated the 29th April, 2009, seeking to impose anti-dumping duty, based on recommendation of designated authority in the sunset review findings, on imports of Nylon Tyre Cord Fabrics, originating in or exported from the Peoples Republic of China and imported into India.
- (17) G.S.R. 293 (E), dated the 29th April, 2009, seeking to impose anti-dumping duty, based on recommendation of designated authority in the sunset review findings, on imports of Nylon Tyre Cord Fabrics, originating in or exported from the Peoples Republic of China and imported into India.
- (18) G.S.R. 296 (E), dated the 30th April, 2009, seeking to impose final Anti-dumping duty on imports of Cable Ties, originating in, or exported from the Peoples Republic of China and Taiwan and imported into India.
- (19) G.S.R. 313 (E), dated the 11th May, 2009, seeking to rescind notification No. 55/2004-Customs dated the 19th April, 2004, imposing anti-dumping duty, on plastic ophthalmic lenses, originating in or exported from the Peoples Republic of China and Chinese Taipei (Taiwan).
- (20) G.S.R. 316 (E), dated the 12th May, 2009, seeking to impose provisional anti-dumping duty, on all kind of plastic processing or injection moulding machines, also known as injection presses, having clamping force not less than 40 tonnes, originating in or exported from the Peoples Republic of China.

- (21) G.S.R. 320 (E), dated the 13th May, 2009, seeking to impose final anti-dumping duty, based on recommendation of designated authority in the sunset review findings, on imports of Caustic Soda originating in, or exported from Indonesia and European Union (excluding France) and imported into India.
- (22) G.S.R. 336 (E), dated the 15th May, 2009, seeking to continue anti-dumping duty on Measuring Tapes, originating in or exported from the Peoples Republic of China.
- (23) G.S.R. 337 (E), dated the 15th May, 2009, seeking to impose definitive anti-dumping duty on cathode ray colour television picture tubes, originating in, or exported from Malaysia, Thailand, Peoples Republic of China and Peoples Republic of Korea.
- (24) G.S.R. 352 (E), dated the 22nd May, 2009, seeking to amend the Notification No. 4/2009-Customs, dated the 6th January, 2009, so as to exempt reflective glass from anti-dumping duty imposed on specified varieties of float glass, originating in, or exported from the Peoples Republic of China and Indonesia, and imported into India.
- (25) G.S.R. 353 (E), dated the 22nd May, 2009, providing that no anti-dumping duty shall be imposed on import of vitrified and porcelain tiles from specified producers and exporters of certain countries into India.
- (26) G.S.R. 354 (E), dated the 22nd May, 2009, seeking to rescind Notification No. 38/2007, dated the 9th March, 2009 which prescribes provisional assessment of import of said tiles into India when exported by specified producers and exporters.
- (27) G.S.R. 360 (E), dated the 26th May, 2009, seeking to impose definitive anti-dumping duty on import of Compact Fluorescent Lamps, originating in or exported from the Peoples Republic of China, Sri Lanka and Vietnam.
- (28) G.S.R. 370 (E), dated the 30th May, 2009, amending Notification G.S.R. 276 (E), dated the 22nd April, 2009, so as to incorporate the changes made by the Directorate General of Anti-Dumping and Allied Duties, Ministry of Commerce and Industry.
- (29) G.S.R. 391 (E), dated the 5th June, 2009, seeking to impose definitive anti-dumping duty on import of Compact Discs-Recordable (CD-Rs) originating in, or exported from Iran, Malaysia, Peoples Republic of Korea, Thailand, United Arab Emirates and Vietnam.
- (30) G.S.R. 393 (E), dated the 9th June, 2009, amending Notification G.S.R. 590 (E), dated the 13th August 2008, so as to include 'Republic of Senegal' in the list of Least Developed Countries eligible to avail of the benefit of Duty Free Tariff Preference (DFTP) Scheme.

- (31) G.S.R. 398 (E), dated the 10th June, 2009, amending Notification G.S.R. 174 (E), dated the 11th March, 2008, so as to amend name of the said producer as Taiwan Prosperity Chemical Corporations.
- (32) G.S.R. 399 (E), dated the 10th June, 2009, seeking to impose final anti-dumping duty on imports of Potassium Carbonate, originating in, or exported from, the European Union, the Peoples Republic of China, People's Republic of Korea and Taiwan and imported into India, based on recommendations of the designated authority in the sunset review findings.
- (33) G.S.R. 418 (E), dated the 15th June, 2009, regarding initiation of anti-dumping investigation by the designated authority in the matter of import of specified varieties of ceramic glazed tiles, other than vitrified tiles, originating in or exported from the Peoples Republic of China.
- (34) G.S.R. 419 (E), dated the 15th June, 2009, amending notification No.82/2008-Customs, dated the 27th June, 2008, inserting certain entries in the original Notification.
- (35) G.S.R. 420 (E), dated the 15th June, 2009, rescinding Notification G.S.R. 869 (E), dated the 22nd December, 2008, except as respect things done or omitted to be done before such rescission.
- (36) G.S.R. 421 (E), dated the 15th June, 2009, seeking to impose provisional Anti-dumping duty on Front Axle Beam and Steering Knuckles meant for heavy and, medium commercial vehicles, originating in, or exported from the Peoples Republic of China, at specified rates.
- (37) G.S.R. 424 (E), dated the 16th June, 2009, seeking to extend the levy of anti-dumping duty levied *vide* Notification No. G.S.R. 751 (E), dated the 17th November, 2004, on imports of 6-Hexanelactam, originating in, or exported from Japan, European Union, Nigeria and Thailand, upto and inclusive of 20th April, 2010.
- (38) G.S.R. 425 (E), dated the 16th June, 2009, seeking to impose anti-dumping duty on imports of Vitamin C, originating in, or exported from the Peoples Republic of China and imported into India.
- (39) G.S.R. 426 (E), dated the 16th June, 2009, rescinding Notification No. G.S.R. 840 (E), dated the 24th October, 2003, except as respects things done or omitted to be done before such rescission. [Placed in Library. See No. L.T. 22/15/09]
- II. A copy each (in English and Hindi) of the following Notifications of the Ministry of Finance (Department of Revenue), under sub section (2) of section 38 of the Central Excise Act, 1944 together with the Explanatory Memoranda on the Notifications:

- (1) G.S.R. 396 (E), dated the 10th June, 2009, publishing the Central Excise (Removal of Goods at concessional Rate of Duty for Manufacture of Excisable Goods) Amendment Rules, 2009. [Placed in Library. See No. L.T. 18/15/09]
- (2) G.S.R. 397 (E), dated the 10th June, 2009, publishing Notification No. 15/2009-Central Excise(NT) to amend the principal notification No. 32/2006-Central Excise(NT), dated the 30th December 2006 by inserting certain, entries in the original Notification. [Placed in Library. See No. L.T. 19/15/09]
- (3) G.S.R. 392 (E), dated the 5th June, 2009, publishing Notification No. 13/2009-CE (NT), to grant exemption under Section 11C of the Central Excise Act, 1944 to agricultural grade zinc sulphate for the period from 1st January, 2007 to 8th October, 2007.
- (4) G.S.R. 119 (E), dated the 24th February, 2009, seeking to give effect to the reduction of basic excise duty from 10% to 8% and to reduce the rate-of central excise duty on bulk cement from '10% or Rs. 290 PMT which ever is higher to 8% or Rs. 230 PMT which ever is higher'.
- (5) G.S.R. 287 (E), dated the 27th April, 2009, amending G.S.R. 362 (E) dated the 13th May, 2002, so as to amend the name of "Bongaigaon Refineries and Petrochemicals Limited", to "Indian Oil Corporation Ltd., Bongaigaon Refinery" on account of its merger with the said Corporation.
- (6) G.S.R. 351 (E), dated the 22nd May, 2009, seeking to amend the Notification No. G.S.R. 256 (E), dated the 16th March, 1995, so as to provide the exemption from Central Excise duties to the machinery equipment, instruments, components, spares, jigs, fixtures, dies, tools, accessories, computer software, raw materials and consumables required for programme AD of Ministry of Defence.
- (7) G.S.R. 155 (E), dated the 5th March, 2009, publishing the Pan Masala Packing Machines (Capacity Determination and Collection of Duty) Amendment Rules, 2009. [Placed in Library. See No. L.T. 18/15/09]
- (8) G.S.R. 221 (E), dated the 30th March, 2009, amending G.S.R. 182 (E), dated the 8th March, 2002, to substitute certain entries therein.
- (9) G.S.R. 256 (E), dated the 17th April, 2009, amending G.S.R. 182 (E), dated the 8th March, 2002, to effect changes in jurisdiction pursuant to shifting of Pune II to Kolhapur and re-naming Pune II Commissionerate as Kolhapur Commissionerate.
- (10) G.S.R. 312 (E), dated the 11th May, 2009, amending G.S.R. 182 (E), dated the 8th March, 2002, to re-define the jurisdiction of Coimbatore and Salem Commissionerates pursuant to further splitting of Coimbatore and Erode districts by the Government of Tamil Nadu into three districts of Coimbatore, Erode and Tirupur districts. [Placed in Library. See No. L.T. 20/15/09]

- (11) G.S.R. 110 (E), dated the 23rd February, 2009, amending G.S.R. 265 (E), dated the 31st March, 2003, to substitute certain entries in the original Notification. [Placed in Library. See No. L.T. 18/15/09]
- III. A copy each (in English and Hindi) of the following Notifications of the Ministry of Finance (Department of Revenue), under Section 296 of the Income-tax Act, 1961, together with Explanatory Memoranda on the Notifications :
- (1) S.O. 655 (E), dated the 12th March, 2009, publishing the Income-tax (Fifth Amendment) Rules, 2009.
- (2) S.O. 740 (E), dated the 16th March, 2009, publishing the Income-tax (Sixth Amendment) Rules, 2009.
- (3) S.O. 857 (E), dated the 25th March, 2009, publishing the Income-tax (Seventh Amendment) Rules, 2009.
- (4) S.O. 858 (E), dated the 25th March, 2009, publishing the Income-tax (Eighth Amendment) Rules, 2009.
- (5) S.O. 866 (E), dated the 27th March, 2009, publishing the Income-tax (Ninth Amendment) Rules, 2009.
- (6) S.O. 960 (E), dated the 13th April, 2009, publishing Corrigendum to Notification S.O. No. 866(E) dated the 27th March, 2009.
- (7) S.O. 961 (E), dated the 13th April, 2009, publishing the Income-tax (Tenth Amendment) Rules, 2009.
- (8) S.O. 989 (E), dated the 21st April, 2009, publishing the Income-tax (Eleventh Amendment) Rules, 2009. [Placed in Library. See No. L.T. 23/15/09]
- (9) S.O. 1327 (E), dated the 22nd May, 2009, notifying MCX Stock Exchange Ltd. as a Recognised Stock Exchange for the purpose of Section 43(5)(d)(ii) of Income-tax Act, 1961, read with Rule 6 DDB of Income-tax Rules, 1962. [Placed in Library. See No. L.T. 24/15/09]
- IV. A copy each (in English and Hindi) of the following Notifications of the Ministry of Finance (Department of Revenue), under Section 159 of the Customs Act, 1962, together with Explanatory Memoranda on the Notifications :
- (1) G.S.R. 102 (E), dated the 19th February, 2009, amending Notification No. 92/2004-Customs, Notification No. 41/2005-Customs, Notification No. 73/2006-Customs, Notification No. 90/2006-Customs and Notification No. 91/2006-Customs, thereby permitting utilization of duty credit scrips issued under such schemes for import of restricted items also, along with delay statement.

- (2) G.S.R. 103 (E), dated the 19th February, 2009, permitting the import of certain specified goods against the duty credit scrips issued under the Hi-tech Product Export Promotion Scheme, along with delay statement.
- (3) G.S.R. 104 (E), dated the 19th February, 2009, amending Notification No. 94/2004-Customs, issued under Advance Authorization Scheme to permit the import of duty free goods against the authorizations issued on the basis of self declarations where Standard Input Output Norms do not exist, along with delay statement.
- (4) G.S.R. 105 (E), dated the 19th February, 2009, amending Notification G.S.R. No. 260 (E) dated the 1st May, 2006, substituting certain entries in the original Notification, along with delay statement.
- (5) G.S.R. 109 (E), dated the 23rd February, 2009, amending Notification No. 52/2003-Customs, dated the 31st March, 2003 to substitute certain entries in the Original Notification, along with delay statement.
- (6) G.S.R. 111 (E), dated the 24th February, 2009, amending previous Notification issued under various export promotion schemes so as to include Krishnapatnam Port in the existing list of Ports for undertaking imports and exports for the purpose of Export Promotion Schemes.
- (7) G.S.R. 141 (E), dated the 2nd March, 2009, amending Notification Nos. 93/2004-Customs and 94/2004-Customs both dated the 10th September, 2004, inserting certain entries in the Original Notification.
- (8) G.S.R. 147 (E), dated the 3rd March, 2009, amending Notification No. 208/1977-Customs (N.T.), dated the 1st October, 1977, inserting certain entries in the Original Notification.
- (9) G.S.R. 275 (E), dated the 22nd April, 2009, regarding, checking of illegal export and facilitating the detection of Ephedrine and Pseudo 'Ephedrine' which are likely to be illegally exported in the area as specified in India's land border with Myanmar falling within the territories of Nagaland, Manipur, Mizoram and Arunachal Pradesh.
- (10) G.S.R. 175 (E), dated the 17th March, 2009, publishing Corrigendum to G.S.R. 147 (E), dated the 3rd March, 2009.
- (11) G.S.R. 371 (E), dated the 30th May, 2009, seeking to give effect to customs duty concessions on items agreed to by India under the India-MERCOSUR Preferential Trade Agreement (PTA) which was signed on the 25th January, 2004.
- (12) G.S.R. 355 (E), dated the 22nd May, 2009, seeking to amend the Notification No. G.S.R. 291 (E), dated the 23rd July 1996.

- (13) G.S.R. 307 (E), dated the 4th May, 2009, seeking to amend the Notification No. G.S.R. 590 (E), dated the 13th August, 2008, to include the Republic of the Sudan in the list of Least Developed Countries eligible to avail of the benefit of Duty free Tariff Preference (DFTP) scheme.
 - (14) G.S.R. 258 (E), dated the 17th April, 2009, seeking to amend Notification No. G.S.R. 118 (E), dated the 1st March, 2002, inserting certain entries in the original Notification.
 - (15) G.S.R. 200 (E), dated the 26th March, 2009, seeking to amend Notification No. G.S.R. 118 (E), dated the 1st March, 2002, seeking to extend the full exemption of basic customs duty on import of pulses upto the 31st March, 2010.
 - (16) G.S.R. 197 (E), dated the 24th March, 2009, seeking to amend G.S.R. 118 (E) dated the 1st March, 2002, to reduce the basic customs duty on imports of crude soybean oil.
 - (17) G.S.R. 184 (E), dated the 20th March, 2009, seeking to amend Notification G.S.R. 590 (E), dated the 13th August, 2008, to include two more countries viz, Burkina Faso and Republic of Gambia in the list of Least Developed Countries eligible to avail of the benefit of Duty free Tariff Preference (DFTP) scheme.
 - (18) G.S.R. 145 (E), dated the 3rd March, 2009, seeking to amend Serial No. 14 of Notification G.S.R. 291 (E), dated the 23rd July 1996, so as to extend the validity period from the 31st December, 2008 to the 31st December, 2009 for exemption from Customs duty and additional duty of Customs of the Integrated Guided Missile Development Programme, the NAG of the Ministry of Defence.
 - (19) G.S.R. 121 (E), dated the 24th February, 2009, amending Notification G.S.R. 118 (E), dated the 1st March, 2002, so as to reflect the excise rate reduction from 10% to 8% for purposes of levy of CVD and extend the basic customs duty exemption to naphtha used for generation of power beyond the 31st March, 2009. [Placed in Library. See No. L.T. 21/15/09]
- V. A copy each (in English and Hindi) of the following Notifications of the Ministry of Finance (Department of Revenue) under sub-section (4) of Section 94 of the Finance Act, 1994, together with Explanatory Memoranda on the Notifications:
- (1) G.S.R. 120 (E), dated the 24th February, 2009, seeking to reduce the rate of service tax on taxable services from 12% to 10%.
 - (2) G.S.R. 146 (E), dated the 3rd March, 2009, providing exemption from payment of service tax for services provided for the authorized operations of a Special Economic Zones (SEZ).

- (3) G.S.R. 347 (E), dated the 20th May, 2009, amending G.S.R. 146 (E), dated the 3rd March, 2009, substituting certain entries therein. [Placed in Library. See No. L.T. 27/15/09]
- VI. A copy each (in English and Hindi) of the following Notifications of the Ministry of Finance (Department of Revenue), under Section 74 of the Prevention of Money Laundering Act, 2002, together with Explanatory Memoranda on the Notifications:
- (1) G.S.R. 374 (E), dated the 1st June, 2009, publishing the Prevention of the Money-Laundering (Appointment and Conditions of Service of Chairperson and Members of Adjudicating Authority) Amendment Rules, 2009.
- (2) G.S.R. 375 (E), dated the 1st June, 2009, publishing the Prevention of the Money-Laundering (Appointment and Conditions of Service of Chairperson and Members of Appellate Tribunal) Amendment Rules, 2009. [Placed in Library. See No. L.T. 25/15/09]
- (3) G.S.R. 308 (E), dated the 5th May, 2009, publishing corrigendum to Notification No G.S.R. 62 (E), dated the 31st January, 2008, to substitute certain entries in the original Notification. [Placed in Library. See No. L.T. 28/15/09]

REPORT OF THE COMMITTEE ON PRIVILEGES

SHRI R.K. DHAWAN (Bihar): Sir, I present the Fifty-fourth Report (in English and Hindi) of the Committee on Privileges on following matters of breach of privilege:

- (i) allegedly preventing/interrupting a Member during his speech in the House; and
- (ii) inability to raise questions by some Members due to the disturbance caused by some other Members.

LEAVE OF ABSENCE

MR. DEPUTY CHAIRMAN: I have to inform the Members that the following letter has been received from Dr. Prabhakar Kore, stating that he is unable to attend the House as he has been invited by the National Institute of Health, USA to deliver a guest lecture and to attend their Conferenece. He has, therefore, requested for grant of leave of absence from 2nd July to 15th July, 2009 of the current Session of Rajya Sabha.

Does he have the permission of the House for remaining absent?

(No hon. Member dissented)

MR. DEPUTY CHAIRMAN: Permission to remain absent is granted.
